

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF BNH INFRA PROJECTS (INDIA) PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	BNH Infra Projects (India) Private Limited
2.	Date of incorporation of corporate debtor	05/11/2007
3.	Authority under which corporate debtor is incorporated / registered	ROC Bangalore
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45202KA2007PTC044299
5.	Address of the registered office and principal office (if any) of corporate debtor	No. 29, 4 th Floor, Nanjappa Mansion, Shanti Nagar, K.H. ROAD, BANGALORE, Karnataka- 560027
6.	Insolvency commencement date in respect of corporate debtor	16.03.2026 (Order uploaded on website on 17.03.2026)
7.	Estimated date of closure of insolvency resolution process	12.09.2026 (From the date of the order)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name: Shirley Mathew Regn No: IBBI/IPA-001/IP-P01043/2017-2018/11716
9.	Address and e-mail of the interim resolution professional, as registered with the Board	23, Fifth Cross Hutchins Road, St. Thomas Town, Bangalore, Karnataka-560084 Email: shirley@smathew.in
10.	Address and e-mail to be used for correspondence with the interim resolution professional	23, Fifth Cross Hutchins Road, St. Thomas Town, Bangalore, Karnataka-560084 Email: bnh.cirp@gmail.com
11.	Last date for submission of claims	31.03.2026
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web link: Relevant forms available at https://ibbi.gov.in/en/home/downloads (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal, Bengaluru Bench has ordered the commencement of Corporate Insolvency Resolution Process of **BNH Infra Projects (India) Private Limited** on 16.03.2026. (Order uploaded on website on 17.03.2026)

The creditors of **BNH Infra Projects (India) Private Limited**, are hereby called upon to submit their claims with proof on or before 31.03.2026 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Place: Bengaluru

Date: 19.03.2026

Sd/-

Shirley Mathew

Interim Resolution Professional

For BNH Infra Projects (India) Private Limited (Under CIRP)

IBBI Registration No: IBBI/IPA-001/IP-P01043/2017-2018/11716

AFA Details: AA1/11716/02/311226/108593 valid up to 31.12.2026

E-AUCTION SALE NOTICE
ADAPPTO FACILITY MANAGEMENT PRIVATE LIMITED (In Liquidation)
 Liquidator: JAYASHREE S IYER
 Liquidator Address: 113/3, Rangnagar 2nd Street, Kodambakkam, Chennai 600024
 Email: cirp.adappto@gmail.com, Contact No.: +91 9849098393

E-Auction
Sale of Motor Car under Insolvency and Bankruptcy Code, 2016
 Date and Time of Auction: 10.04.2026
 For S.No.1: 10.00 A.M. to 11.30 A.M.
 (With unlimited extension of 5 minutes each)

Sale of the Motor Car of M/s. Adapto Facility Management Private Limited in Liquidation, under the provisions of The Insolvency and Bankruptcy Code, 2016 (The Code) by an order of The Hon'ble National Company Law Tribunal (NCLT) dated 02nd May, 2025. The sale of the Motor Car will be done by the undersigned through the e-auction platform <https://ibbi.baanknet.com>.

DESCRIPTION OF MOTOR CAR

S. No.	Asset	Reserve Price excl. of GST, if applicable (In Rs.)	Earnest Money Deposit (EMD) (In Rs.)	Incremental Price (In Rs.)	Auction Timing on 10.04.2026
1.	TOYOTA INNOVA CRYSTA 2.8 A U T O M A T I C DIESEL, 2019 MODEL Vehicle No. KA03NE5167	19,50,000/-	1,95,000/-	2,500/-	10:00 A.M. to 11:30 P.M.

Terms and Condition of the E-auction are as under:

- E-Auction will be conducted on "AS IS WHERE IS", "AS IS WHAT IS" and "WHATEVER THERE IS BASIS" through approved service provider M/s PSB Alliance Private Limited. The last date for submission of eligible documents by the bidder(s) is 03rd April, 2026.
- Prospective bidders shall submit the requisite documents including an undertaking of eligibility under 29A of the Insolvency and Bankruptcy Code through the BAANKNET auction platform <https://ibbi.baanknet.com>.
- Prospective Bidders shall deposit the Earnest Money Deposit (EMD) through the BAANKNET auction platform <https://ibbi.baanknet.com> on or before 06th April, 2026.
- Interested applicants requiring assistance in submitting the EMD and Bid Forms may contact Liquidator @ +91 9849098393 / cirp.adappto@gmail.com or BAANKNET support @ +91 82912 20220 / +91 9327493060 support.baanknet@psballiance.com.

Date: 18.03.2026 Place: Chennai

JAYASHREE S IYER
LIQUIDATOR

Reg No: IBBI/PA-002/IP-NO0741/2018-29/12211

SYNISE E-Auction
 Auction Date-24-03-26
Sale of Excavator (Burnt Condition), Model No.-R210, Make-HYUNDAI
Location -Bachelri C.G Inspection Date 19-23-03-2026
 Contact: **hemchandk@synise.com | www.synise.com**
hemchandk@synise.com | www.synise.com

PUBLIC NOTICE
 Notice is hereby given that the following Share Certificates for 52 Equity Shares of Rs. 2/- (Rupees two only) each with Folio No: APS0156034 of HITACHI ENERGY INDIA LTD, having its registered office at 8th Floor, Brigade Opus, 70/401 Kodigehalli Main Road, Bengaluru, Karnataka, 560092 registered in the name of Late MALIK ABDUL KADIR PATEL and GAZAL ABDUL KADIR PATEL have been lost. GAZALA SHAIKATHAN GAVANKAR have applied to the company for issue duplicate certificate. Any person who has any claim in respect of the said shares certificate should lodge such claim with the company within 15 days of the publication of this notice.

Folio No.	No. of Shares	Certificate No.	Distinctive Nos
APS0156034	52	156034	42170709 to 42170760

Date: 14-03-2026 Place: Bangalore

Gazala Shaukathkan Gavankar

S. E. RAILWAY - TENDER
 Tender Notice No.: DRMENGGRNC-15-2026, Dated: 17.03.2026. Divisional Railway Manager (Engg), South Eastern Railway, Ranchi for and on behalf of President of India, invites e-Tender for the following works: **SI.No.-1. Notice No.: DRMENGGRNC-15-2026. Name of work:** Construction of various types of buildings including barracks, quarters, Officers' Rest House, transit accommodation for officers, Subordinate Rest House, Multipurpose Hall at Hata, service buildings, etc. in Ranchi Division.
Tender Value: ₹ 52,19,56,314.35, EMD Value: ₹ 1,04,39,200/-. Tender closing date & time: 10.04.2026 at 15.00 hrs. Tenderers can visit the website www.reps.gov.in for online tendering. (PR-1322)

MANAPPURAM HOME FINANCE LIMITED
 FORMERLY MANAPPURAM HOME FINANCE PVT LTD
 CIN : U65923KL2010PLC039179
 Regd. Off: 8/596, Padmaprabha Building, Near Sreerama Swami Temple, Cherpu- Thiruprayar Road, Thiruprayar, Thrissur, Kerala 680567

POSSESSION NOTICE (For Immovable Property)
 Whereas, the undersigned being the authorised officer of Manappuram Home Finance Ltd ("MAHOFIN") under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (SARFAESI Act) and in exercise of powers conferred under section 13(1)(f) of the said Act, issued a Demand Notice calling upon the borrower and co-borrowers to repay the amount mentioned in the notice and interest thereon within 60 days from the date of receipt of the said notice. The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken Actual possession of the property described herein below in exercise of powers conferred on him/her under section 13(1)(f) of the said Act read with rule 9 of the said rules. The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Manappuram Home Finance Ltd as mentioned below for each of the respective properties:

Sr. No.	Name of Borrower and Co-borrower/Loan account number/Branch	Description of Secured Asset in respect of which interest has been created	Date of Demand Notice sent & Outstanding Amount	Date of Actual possession
1	Pradeep S K, Gayatri H D & Bhagya S K / NPAP091023554 & NH.L00910025355 / HASSAN	Totally Measuring 111.48 Square Meters, Property No. 57, Unique No. 15160060140140079, Situated at Sareeshahalli Village, Udupa Gram Panchayath, Hassan Taluk, Hassan District, Hassan, P.D.Udupa, Hassan, Karnataka, Pin: 573216	15-02-2025 Rs. 532149/-	14-03-2026

Date: 19.03.2026 Place: HASSAN Sd/- Authorised Officer, Manappuram Home Finance Ltd

FORM A PUBLIC ANNOUNCEMENT
 (Under Regulation 6 of the Insolvency and Bankruptcy Code of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF BNH INFRA PROJECTS (INDIA) PRIVATE LIMITED

Sl. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	BNH Infra Projects (India) Private Limited
2.	Date of incorporation of corporate debtor	05/11/2007
3.	Authority under which corporate debtor is incorporated/registered	ROC Bangalore
4.	Corporate Identity No./ Limited Liability Identification No. of corporate debtor	U45202KA2007PTCC044299
5.	Address of the registered office and principal office (if any) of corporate debtor	No. 29, 4th Floor, Nanjappa Mansion, K.H. Road, Shanti Nagar, Bangalore 560027
6.	Insolvency commencement date in respect of corporate debtor	16.03.2026 (Order uploaded on website on 17.03.2026)
7.	Estimated date of closure of insolvency resolution process	12.09.2026 (From the date of the order)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name: Shirley Mathew Regn No: IBBI/PA-001/IP-P01043/2017-2018/11716
9.	Address and e-mail of the interim resolution professional, as registered with the Board	23, Fifth Cross Hutchins Road, St. Thomas Town, Bangalore, Karnataka-560084 Email: shirley@smathew.in
10.	Address and e-mail to be used for correspondence with the interim resolution professional	23, Fifth Cross Hutchins Road, St. Thomas Town, Bangalore, Karnataka-560084 Email: bnh.cirp@gmail.com
11.	Last date for submission of claims	31.03.2026
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web link: Relevant forms available at https://ibbi.gov.in/en/home/downloads (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal, Bengaluru Bench has ordered the commencement of Corporate Insolvency Resolution Process of BNH Infra Projects (India) Private Limited on 16.03.2026. (Order uploaded on website on 17.03.2026)
 The creditors of BNH Infra Projects (India) Private Limited, are hereby called upon to submit their claims with proof on or before 31.03.2026 to the Interim Resolution Professional at the address mentioned against entry No. 10.
 The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.
 Submission of false or misleading proofs of claim shall attract penalties.

Shirley Mathew
Interim Resolution Professional
For BNH Infra Projects (India) Private Limited (Under CIRP)
IBBI Registration No: IBBI/PA-001/IP-P01043/2017-2018/11716
AFA Details: AA11716/201731228/10553 valid up to 31.12.2026

Date: 19.03.2026 Place: Bengaluru

IndiaShelter Home Loans
 Registered Office: Plot-15, 6th Floor, Sec-44, Institutional Area, Gurugram, Haryana-122002 Branch Off.: Hoskote-1Mysuru

CORRIDGEM
 This is to inform the general public and the concerned borrower(s) that the Possession Notice published earlier in this newspaper in respect of the following borrower(s): Mr./Mrs. Abberame A T, Loan Account Nos. LA111CLLONS00005048191 & LA111CLLONS00005076490 (AP-10105793 & AP-10187277, Mr./Mrs. Lakshmi, Loan Account Nos. HL111CHLONS00005105048 & LAHNVLONS000050134866 In the said notice, in the first paragraph, sixth line, the statement was inadvertently printed as: "The undersigned has taken physical possession" The same should be read as: "The undersigned has taken possession other content of the said publication shall remain unchanged."
 Date: 19.03.2026 For India Shelter Finance Corporation Ltd.
 Place: Kolari Chikkaballapur, Karnataka (Authorized Officer)

Piramal Finance Ltd.
 CIN: L65910MH1984PLC032639
 Registered Office: Unit No. 601, 6th Floor, Piramal Amiti Building, Piramal Agastya Corporate Park, Kamani Junction, Opp. Fire Station, LBS Marg, Kurla (west), Mumbai-400070 -T +91 22 3802 4000.
 Branch Office: No. 13, Old No. 5, 1st Main Road Near Kodava Samaja, Vasanth Nagar Bengaluru, Karnataka- 560052.
 Contact Person: L. Deepak M - 9341694092 - Raghavendra Gowda - 9686463502 - Chandan Sakhalkar - 9820407168

E-Auction Sale Notice - Symbolic Fresh Sale
 Pursuant to taking possession of the secured asset mentioned hereunder by the Authorised Officer of Piramal Finance Ltd (Formerly Piramal Capital & Housing Finance Ltd) under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 for the recovery of amount due from borrower/s, offers are invited by the undersigned for purchase of immovable property, as described hereunder, which is in the possession, on "As is Where is Basis", "As is What is Basis" and "Whatever There is Basis", particulars of which are given below:

Loan Code / Branch / Borrower(s) / Co-Borrower(s) / Guarantor(s)	Demand Notice Date and Amount	Property Address -final	Reserve Price	Earnest Money Deposit (EMD) (10% of RP)	Outstanding Amount (16-03-2026)
Loan Code No.: BLSA0000379, Bangalore Branch (Branch), Mohamed Ilyaz (Borrower), Nazima Begum (Co Borrower 1)	Dt: 20-12-2024, Rs. 2677059.32/- (Rs. Twenty Six lakh Seventy Seven Thousand Five Hundred Ninety Three and Thirty Two Paise)	All The piece and parcel of the Property having an extent : Site No.47, Khatha No.24/4, 24/5, Property No.24/4, 24/5/47, Ward No.190, Yellukunte Village, Begur Hobli, Bangalore South Taluka, Bangalore-560085, Boundaries As : North : Northern Portion of Property No.47 South : Property No.46 East : 25 Feet Road West :Private Property	Rs. 570000/- (Rs. Five lakh Seventy Thousand Only)	Rs. 57000/- (Rs. Fifty Seven Thousand Only)	Rs. 3187788/- (Rs. Thirty One lakh Eighty Seven Thousand Eight Hundred Eighty Eight Only)
Loan Code No.: BLSA00001721, Bangalore Branch (Branch), Shettyyada Venkataswamy Ramesh Kumar (Borrower), s Venkataswamy (Co Borrower 1)	Dt: 24-01-2025, Rs. 4120687/- (Rs. Forty One lakh Twenty Thousand Six Hundred Eighty Seven Only)	All The piece and parcel of the Property having an extent : Flat No.4, Ward No.17, Near Gangamma Temple, Kolar-563101, Karnataka. Boundaries As : North : 8 Passage & Private Property South : Private Property East : 20' Mud Road West :Private Property	Rs. 6960000/- (Rs. Sixty Nine lakh Sixty Thousand Only)	Rs. 696000/- (Rs. Six lakh Ninety Six Thousand Only)	Rs. 4285587/- (Rs. Forty Two lakh Eighty Five Thousand Five Hundred Eighty Seven Only)

DATE OF E-AUCTION: 21-04-2026, FROM 11.00 A.M. TO 1.00 P.M. (WITH UNLIMITED EXTENSION OF 5 MINUTES EACH), LAST DATE OF SUBMISSION OF BID: 20-04-2026, BEFORE 4.00 P.M.
 For detailed terms and conditions of the Sale, please refer to the link provided in www.piramalfinance.com/e-Auction.html or email us on piramal.auction@piramal.com
STATUTORY 30 DAYS SALE NOTICE UNDER SARFAESI ACT TO THE BORROWER/GUARANTOR / MORTGAGOR
 The above-mentioned Borrower/Guarantor are hereby notified to pay the sum as mentioned in section 13(2) notice in full with accrued interest till date before the date of auction, failing which property will be auctioned/sold and balance dues if any will be recovered with interest and cost from borrower/guarantor.
 The Borrowers attention is drawn towards sub-section 8 of section 13, of the act, in respect of the time available, to redeem the secured asset. Borrowers in particular and public in general may please take note, that in case the auction scheduled herein fails for any reason whatsoever then the secured creditor may enforce its security by the way of private treaty.
 Date: 19.03.2026 Place: Bengaluru Sd/- (Authorized Officer), Piramal Finance Limited.

MANAPPURAM HOME FINANCE LIMITED
 FORMERLY MANAPPURAM HOME FINANCE PVT LTD
 CIN : U65923KL2010PLC039179
 Regd. Off: 8/596, Padmaprabha Building, Near Sreerama Swami Temple, Cherpu- Thiruprayar Road, Thiruprayar, Thrissur, Kerala 680567

POSSESSION NOTICE (For Immovable Property)
 Whereas, the undersigned being the authorised officer of Manappuram Home Finance Ltd ("MAHOFIN") under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (SARFAESI Act) and in exercise of powers conferred under section 13(1)(f) of the said Act, issued a Demand Notice calling upon the borrower and co-borrowers to repay the amount mentioned in the notice and interest thereon within 60 days from the date of receipt of the said notice. The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken Actual possession of the property described herein below in exercise of powers conferred on him/her under section 13(1)(f) of the said Act read with rule 9 of the said rules. The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Manappuram Home Finance Ltd as mentioned below for each of the respective properties:

Sr. No.	Name of Borrower and Co-borrower/Loan account number/Branch	Description of Secured Asset in respect of which interest has been created	Date of Demand Notice sent & Outstanding Amount	Date of Actual possession
1	Duragappa Basappa Hindinamani, Halyavanna Basappa Madar Uff Hindinamani, Vijayadev Duragappa Hindinamani & Hullyappa Hindinamani / NPAP02633211 & NH.L0026303211 / HUBLI	Residential Property bearing VPC No.54/2, Property No.15010040260104448, measuring East to West: 9144mtr and North to South: 6.096mtr and building measuring 55.74sq mtr, RS No.13, Situated at Outer S. G. To Taluk & Dist. Bagalkot, Karnataka, Pin code: 587202	18-07-2025 Rs. 542030/-	12-03-2026

Date: 19.03.2026 Place: HUBLI Sd/- Authorised Officer, Manappuram Home Finance Ltd

VASTU HOUSING FINANCE CORPORATION LTD
 Unit 203 & 204, 2nd Floor, "A" Wing, Navbharat Estate, Zakaria Bunder Road, Sewri (West), Mumbai 400015, Maharashtra.
 CIN No.: U65922MH2005PLC272501

POSSESSION NOTICE
 Whereas, The undersigned being the Authorised Officer of Vastu Housing Finance Corporation Limited under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred to him under section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued a Demand Notice calling upon the borrowers mentioned herein below to repay the amount mentioned in the respective notice within 60 days from the date of receipt of the said notice. The borrowers having failed to repay the amount, undersigned has taken possession of the property described herein below in exercise of powers conferred on me under Section 13(4) of the said Act read with Rule 8 of the said rules on the date mentioned below. The borrower and guarantor in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Vastu Housing Finance Corporation Limited Branch for an amount mentioned as below and interest thereon, costs etc.

S. No	Name of Borrower, Co-Borrower and LAN No.	Date & Amount of Demand Notice	Description of Property	Date & Type of Possession
1	Praveen Naik (borrower), Chitra V (Co Borrower) MLPO00000229911 HL0000000161397	14/Nov/25 Rs. 340957/- & Rs.1042436/- as on 12/Nov/25	All the piece and parcel of the Property No. 29, (as per Grama Panchayath Records), P ID No. 15120050190040004, Situated at Kugamnahalli Village, Vadayarahatturu Gram Panchayath, Belaguti Hobli, Nyamati Taluk, Davangere District, Measuring East to West: 4.8768 Meters and North to South: 19.812 Meters, In all totally measuring: 96.62 Sq.Meters, along with House Constructed Karnataka-577223 Boundaries as follows: North - Gram panchayat Road; South - Conservancy Road; East - House belongs to Maheshnaika; West - House belongs to	Symbolic Possession Taken 14/03/2026
2	Golappanar Mallappa (Borrower), Anil Golappanar (Co Borrower), Abhishek Golappanar (Co Borrower), Vijayalaxmi Golappanar (Co Borrower) LP0000000102981 HL0000000163463	15/Dec/25 Rs. 608749/- & Rs.626556/- as on 12/Dec/25	All the piece and parcel of the Property No.657, Assessment No.657 (as per Grama Panchayath Records), PIDNo.151400102300220615, Situated at Nagavi Village, Nagavi Byagatavalli Village Panchayath, Gadag Taluk, Gadag District, measuring East to West:24.38 meters and North to South: 9.14 meters, In all totally measuring 222.83 Sq.meters, along with House Constructed there on, Gadag, Karnataka, 582103 Boundaries as follows: North - Vacant Property South - Road East - Property of Mrs. Revanavara Tamragundil West - Property of Mr. Nimbanna Goravara	Symbolic Possession Taken 14/03/2026
3	Nagendra S (Borrower), Mahadevamma S (Co Borrower), Somanna M (Co Borrower) LP0000000134147	15-Dec-25 Rs. 458376/- as on 12-Dec-25	All that piece and parcel for Property bearing No 409, PID No.1512200540051000676, (as per Grama Panchayath records), situated at Ambale Gram, Haginavalli Grama panchayath, Nanjangud Taluk, Mysore District-571314, measuring East to West : 12.192 meters, and North to South: 9.144 meters, totally measuring 111.48 Sq meters, along with 111.48 Sq Meters of building constructed thereon, Boundaries as follows: North - Property of Swamappa, South - Property of Mahadevappa. East - Road. West - Property of Malanna.	Symbolic Possession Taken 14-03-2026
4	Obamma B (Borrower), Basavaraja H (Co Borrower), Anil Kumar B (Co Borrower), Anjin Kumar B (Co Borrower) MHL000000217222	14-Nov-25 Rs. 1273876/- as on 12-Nov-25	All that piece and parcel of the immovable gram panchayath Property bearing No. 76, Sy No. 22/3 (As per the Grama Panchayath Limits) PID.No. 151200600300920034, Situated at: kasturipuravillage, Bistuvalli Grama Panchayath, Jagalur Taluk, Davangere District, Measuring East to West: 8.5344 Mtrs. North to South: 12.8016 Mtrs., in all totally measuring 109.25 Sq.Mtrs., Along with Building Constructed measuring 109.25 Sq.Mtrs., Davanagere, Karnataka, 577553 Boundaries as follows: North - Vacant Site; South - Road East - Vacant Site; West - Vacant Site	Symbolic Possession Taken 13-03-2026
5	Sm Mallikarjuna (Borrower), Jamuna M (Co Borrower) LP0000000118866 LP0000000181199	14/Nov/25 Rs. 940742/- & Rs.418232/- as on 12/Nov/25	All the piece and parcel of the Property. No.02/1, (as per Grama Panchayath Records), P ID No.15160060310080166, Situated at Guddaadatherayya Village, Ankapura Grama Panchayath, Shanti grama Hobli, Hassan Taluk, Hassan District, Karnataka-573120, measuring East to West : 10.0584 Meters and North to South: 6.4008 Meters, in all totally measuring 64.38 Sq. Meter along with 64.38 Meter building constructed thereon., Boundaries as follows: North - House belongs to Mahadevappa, South - House belongs to Mallappa, East - Road, West - Vacant Site.	Symbolic Possession Taken 13/03/2026
6	Praveen H T (Borrower), Nanjamma R (Co Borrower), Thammaiah T (Co Borrower), Shruthi R (Co Borrower), Pavana M R (Co Borrower) HL0000000178407	14/Nov/25 Rs. 990610/- as on 12/Nov/25	All the piece and parcel of immovable property bearing No. 132. (As per Panchayath records), PID.No.151600601100220019, Situated at: B Hosalli Village, Jagaravalli Grama Panchayath, Hassan Taluk, Hassan District, measuring East to West: 11.277600000000001 Mtrs., and North to South: 13.716000000000001 Mtrs., totally measuring 154.68 Sq.Mtrs., along with Building constructed measuring 154.68 Sq.Mtrs.Karnataka-573212 Boundaries as follows: North - Temple Road; South - Agricultural Land belongs to Shanthamma; East - Agricultural land belongs to Shanthamma; West - Own Agricultural Land;	Symbolic Possession Taken 13-03-2026
7	Seethamma B (borrower), Rangaswamy N (co Borrower), Sowbhagya B C (Co Borrower) LP0000000091839	14-Nov-25 Rs. 469585/- as on 12-Nov-25	All that piece and parcel of immovable Property No.72, PID No.151600502901220051, Survey Number 22/1/12 Situated at Heggadigeri Village, Channarayana Taluk, Hassan District, comes under the Limits of Thagadur Grama Panchayath, measuring East to West 7.62 meters and North to South 10.6680 meters, In all totally measuring 81.29 Sq.meters, along with House Constructed thereon.,Karnataka, 573131 Boundaries as follows: North - House of Thimmesgowda; South - House of Ramesh; East - Road, West - House of Ningegowda	Symbolic Possession Taken 14-03-2026
8	Veerasha S (Borrower), Ambika S (Co Borrower), Basamma S (Co Borrower), Siddappa E (Co Borrower) LP0000000084645	14-Nov-25 Rs. 462745/- as on 12-Nov-25	All the piece and parcel of immovable property bearing Property No.23/1, PID No.151200400300220917, Situated at Arasikere Village, Harappanahalli Taluk, Ballari District, comes under the Limits of Arasikere Grama Panchayath, measuring East to West 7.010 meters and North to South 7.010 meters, In all totally measuring 52.86 Sq.meters, along with House Constructed thereon,Karnataka-583125 Boundaries as follows: North - Cement Concrete Road; South - House belonging to V.Basavaraja; East - House belonging to Saswihalingi Hanumavva and Passage; West - 3 mtr and 4 mtr vacant land of own and Vacant land belonging to Dadagaranahalli Hanumanthappa,	Symbolic Possession Taken 16-03-2026

Date: 19.03.2026 Place: Karnataka

Authorised officer
Vastu Housing Finance Corporation Ltd

S. No	Name of Borrower, Co-Borrower and LAN No.	Date & Amount of Demand Notice	Description of Property	Date & Type of Possession
9	Shivappa R (Borrower), Nagamma A K (Co Borrower), Santhosha Ak (Co Borrower), Ambika N (Co Borrower), Rangappa N (Co Borrower) LP0000000123715	14-Nov-25 Rs. 499523/- as on 12-Nov-25	All that Piece and parcel for Property bearing No.353/1, (as per Grama Panchayath records) PID.No. 151200504300100477, Situated at: Gopagondanahalli Village, H.Gopagondanahalli Grama Panchayath, Honnali Taluk, Davanagere District, measuring East to West: 7.014000000000001 Mtrs., and North to South: 11.5824 Mtrs., totally measuring 81.20Sq.Mtrs., along with 81.20 Sq.Mtrs., building constructed thereon.,Karnataka-577217 Boundaries as follows: North - Grama Panchayath Road, South - Property belongs to Nagamma A.K. East - Property belongs to Narasimhappa A.K. West - Property belongs to Shanthamma A.K.	Symbolic Possession Taken 16-03-2026
10	Nandisha N N (Borrower), Nethra R (Co Borrower), Thimmamma T (Co Borrower) LP0000000134199	14-Nov-25 Rs. 459723/- as on 12-Nov-25	All the piece and parcel of the Property No.48/2, Sy No. 94/13 (as per Grama Panchayath Records), PID No. 152100202700200048 Situate Nambinayakanahalli Village, Abalavadi Gram Panchayath, Madduru Taluk, Mandya District, Measuring East to West: 13.41120 Meters and North to South: 7.7724 meters, in all totally measuring 104.24 Sq.meters, along with Building Constructed measuring 104.24 Sq.meters, Maddur, Mandya, Karnataka, 571425 Boundaries as follows: North - Road; South - Survey Number: East - Joint Wall and House Belongs to Sannamari; West - Passage and House Belongs to Sannamari;	Symbolic Possession Taken 16-03-2026
11	Halamma H (Borrower), Haleshappa R (Co Borrower) LP0000000136722	14-Nov-25 Rs. 548199/- as on 12-Nov-25	All the piece and parcel of the Property bearing No.210, (as per Grama Panchayath records), PId No. 15240050200100203, Situated at: Thayjavalli Village, Konagavalli Grama Panchayath, Shivamogga Taluk, Shivamogga District, measuring East to West: 7.4676 Mtrs., and North to South: 39.624 Mtrs., totally measuring 295.56 Sq.Mtrs., along with 126.82 Sq.Mtrs., Shivmogga, Karnataka, 577416 Boundaries as follows: North - Road South - Road East - Property belongs to Rangamma West - Property belongs to Palanna's Rangappa	Symbolic Possession Taken 16-03-2026
12	Mahamed Akram (Borrower), Mahmed Yusuf (Co Borrower), Parveen Bhanu (Co Borrower), Asiya Banu (Co Borrower) LP0000000173558	14-Nov-25 Rs. 747190/- as on 12-Nov-25	All the piece and parcel of Immovable property bearing No.65, Sy No. 116 (As per Panchayath records), PID.No.151200503300300688, Situated at: Sawlanga Village, Sawlanga Grama Panchayath, Nyamathi Taluk, Davanagere District, measuring East to West: 9.144 Mtrs., and North to South: 12.192 Mtrs., totally measuring 111.48 Sq.Mtrs., along with 69.68 Sq.Mtrs., Nyamathi, Davanagere, Karnataka, 577225 Boundaries as follows: North - Road, South - Property belongs to Rudrappa East - Road, West - House belongs to Thimmamma.	Symbolic Possession Taken 16-03-2026
13	Ajayya G (Borrower), Yallappa G (Co Borrower), Veereshi G (Co Borrower), Sarojamma G (Co Borrower), Gurappa Y (Co Borrower) LP0000000178352	14-Nov-25 Rs. 677414/- as on 12-Nov-25	All the piece and parcel of immovable property bearing No.141, (As per Panchayath records), PID.No.151200601100600155, formed in Sy.No.24, Situated at: Shettygondanahalli Village, Devikere Grama Panchayath, Jagalur Taluk, Davanagere District, measuring East to West: 11.277600000000001 Mtrs., and North to South: 13.064 Mtrs., totally measuring 147.81 Sq.Mtrs., along with 147.81 Sq.Mtrs., Davanagere, Karnataka, 577553 Boundaries as follows: North - Road, South - House belongs to Rudrappa East - Road, West - House belongs to Thimmamma.	Symbolic Possession Taken 16-03-2026
14	Haleshaiah S (Borrower), Nagamma (Co Borrower) HL0000000149162 LP0000000217097	15-Dec-25 Rs. 1380771/- & Rs.1202495/- as on 12-Dec-25	All that Piece and parcel for Property bearing No.15120050150070203, Khatha No.174/C, measuring East to West 6.096 meters and North to South 28.956000000000003 meters, in total measuring 176.52 Sq meters Situated at Chinnikatte Village, Chinnikatte Grama Panchayath, Belaguti Hobli, Honnali/Nyamathi Taluk, Davanagere District - 577225 Boundaries as follows: North - Property belongs to Vagesha Panditharaya, South - Grama Panchayath Road East - Property belongs to Gorramma, West - Property belongs to Meenakshamma,	Symbolic Possession Taken 16-03-2026
15	Shambulinga S (Borrower), Venkatalakshmi S (Co Borrower), Chandru H S (Co Borrower) HL0000000102009	15-Dec-25 Rs. 338117/- as on 12-Dec-25	All the piece and parcel of the Property No.86, (as per Grama Panchayath Records), PID No.152100301500500141, Situated at Huskur Village, Huskur Village Panchayath, Malavalli Taluk, Mandya District, 571430 measuring East to West : 5.486400000000001 meters and North to South: 13.064 meters, in all totally measuring 71.91 Sq.meters, along with House Constructed thereon, and bounded on Boundaries as follows: North - Road South - Property belongs to H.Mahadevappa. East - Property belongs to H.Amahadevaswamy, West - Property belongs to Motlayya,	Symbolic Possession Taken 16-03-2026
16	Krishna K (Borrower), Chaitra A (Co Borrower) LP0000000183131	15-Dec-25 Rs. 1464134/- as on 12-Dec-25	All that piece and parcel of the immovable Property bearing No.1402/2698, (As per the CMC Limits) PID.No.29-1-99/A, Situated at: No.99/A, Medara Road, Kalukunike, Hunasuru Taluk, Mysore District 571105,	

